

the representatives of the Maharashtra Ekikaran Samiti on 14th April, 1980 regarding the long pending Maharashtra-Karnataka border dispute; and

(b) if so, the outcome of these talks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Yes, Sir, the President of the Maharashtra Ekikaran Samiti had met the Home Minister on the 16th April, 1980 regarding the boundary dispute between the State of Maharashtra and the State of Karnataka. During this meeting, the Home Minister had expressed the hope that the dispute would be solved amicably with the cooperation of the concerned state governments and that the Central Government would make efforts to resolve the dispute at an opportune time.

Statement correcting Answer to Unstarred Question No. 1087 dated 19-3-80 re. Application for Licence to Produce Arc Flux by M/s. Indian Oxygen Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): The reply given in Lok Sabha on 19th March, 1980 to parts (a) to (e) of the Unstarred Question No. 1087 asked by Shri R. K. Mhalgi relating to the application for licence submitted by M/s. Indian Oxygen Ltd., for manufacture of ARC fluxes may please be substituted by the reply given in the enclosed statement.

Subsequent to the reply to the Question it came to the notice of this Ministry that MRTP Commission had submitted its report on 15th March, 1980. This information was received at the fag end of the last Session of Lok Sabha, it is regretted that the statement giving the correct information could not be laid on the Table of Lok Sabha during Second Session of Seventh Lok Sabha.

Statement

(a) Yes, Sir. The application of M/s. Indian Oxygen Ltd., was referred to the MRTP Commission for a report. The report in question has since been received.

(b) Yes, Sir.

(c) The Small scale units have represented that their interests would be adversely affected if M/s. Indian Oxygen Ltd., is allowed to enter this field.

(d) and (e). The final decision of the Government on the application of M/s. Indian Oxygen Ltd., will be taken after consideration of the Commission's report.

12 hrs.

ANNOUNCEMENT RE. REPRESENTATION OF THE GENERAL BUDGET

MR. SPEAKER: I would like to inform the House that as is customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

12.01 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, HINDUSTAN TRACTORS LTD., (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT AND REVIEW AND ANNUAL REPORT OF NATIONAL INSTRUMENTS LTD., FOR 1978-79 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table:—

(1) A copy of the Imported Cement Control (First Amendment) Order, 1980 (Hindi and English versions) published in Notification